GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2735

TO BE ANSWERED ON THE 14th DECEMBER, 2021/AGRAHAYANA 23,1943 (SAKA)

ILLEGAL SMUGGLING OF NARCOTICS AND ARMS

2735. SHRI BHAGWANT MANN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details and the number of cases of illegal smuggling of narcotics and arms that have been registered in the State of Punjab during the last three years;

(b) whether any action has been taken by the Government against any drug mafia gangster under the prevention of illegal smuggling in Punjab;

(c) if so, the details thereof; and

(d) the current status of abovesaid registered cases?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (d): National Crime Records Bureau (NCRB) publishes data related to cases registered under the Narcotics Drugs and Psychotropic Substances (NDPS) Act, 1985, and under the Arms Act, 1959. The latest data published by NCRB pertains to the year 2020. Details of cases registered under NDPS Act during 2018-2020 in the State of Punjab for possession of drugs for trafficking is at Annexure-I. Details of cases registered in the State of Punjab for Illegal/Unlicensed Arms under Arms Act, 1959 during 2018-2020 is at Annexure-

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(b) & (c): Central Government and State Governments are empowered under Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 to pass an order of detention against any person (including a foreigner) to prevent from engaging in illicit traffic in narcotic drugs and psychotropic substances. All Central and State drug law enforcement agencies are empowered under NDPS Act, 1985 to take suitable measures and register cases of illegal smuggling.

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Details of cases for possession of drugs for trafficking under the Narcotics Drugs and Psychotropic Substances (NDPS) Act, 1985 in the State of Punjab during 2018-2020:-

	2018	2019	2020
Cases Registered	5729	5927	4039
Cases Chargesheeted	5417	6237	4885
Cases Convicted	2261	2418	703
Persons Arrested	7215	8473	6812
Persons Chargesheeted	6520	7763	6291
Persons Convicted	2588	2972	925

Source: NCRB

Details of cases for Illegal/Unlicensed Arms under Arms Act, 1959 in the State of Punjab during 2018-2020:-

	2018	2019	2020
Cases Registered	265	312	357
Cases Chargesheeted	225	240	231
Cases Convicted	115	144	33
Persons Arrested	422	507	579
Persons Chargesheeted	359	356	300
Persons Convicted	146	167	46

Source: NCRB